Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 78 of 2008

Dated: November 4, 2008			
Present:	Hon'ble Mrs. Justice Manju Goel, Judicial Member Hon'ble Mr. H.L. Bajaj, Technical Member		
Powergrid Corporation of India Ltd.			-Appellant(s)
Versus			
Central Electricity Regulatory Commission & Ors.			-Respondent(s)
Counsel for th	e Appellant(s)	: Mr. M.G. Ramachandran and Mr. Ramnesh Jerath	
Counsel for th	e Respondent(s)	: Mr. M. Debbarma, AGM, TSECI	-

<u>ORDER</u>

1. Heard.

2. The only point in issue in this appeal is whether the Central Electricity Regulatory Commission ('Commission' for short) was right in not applying the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 ('Regulations' for short) for determining transmission tariff for the appellant, Powergrid Corporation of India Ltd. for the period of 1/4/2004 to 31/3/2007 in respect of its ATS of Agartala GBPP in the North Eastern Region.

3. We have already said in our judgment passed today in appeal no. 73 of 2008 that the Commission should have applied the Regulations for this period. The impugned order has been challenged on various other grounds. However, if the transmission tariff is determined on the basis of Regulations, all the other grounds of challenge will also be taken care of.

4. Accordingly, this appeal is also allowed and the impugned order is set aside and the Commission is directed to re-determine the transmission tariff for the aforesaid period as per the Regulations.

(H.L. Bajaj) Technical Member (Manju Goel) Judicial Member